

High Court of Tripura e-courts Services
(Appointment, condition of service & conduct) Rules, 2013
(As Amended upto 2nd Amendment dt 24.09.2026)

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TRIPURA



GAZETTE

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PART--I-- Orders and Notifications by the Government of Tripura,
The High Court, Government Treasury etc.

**HIGH COURT OF TRIPURA
AGARTALA**

No.F. 6(10)-HC/10-13/11057

Dated, Agartala, the 29th July, 2013.

NOTIFICATION

In exercise of the powers conferred by Article 229 of the Constitution of India, the Chief Justice of the High Court of Tripura with the approval of the Governor of state of Tripura so far as the rules relate to Salaries, Allowances, Leave and Pensions, is hereby pleased to make the following rules to regulate the appointment, conditions of service & the conduct of the Persons borne on the establishment of the High Court under e-courts services.

1. Short title and commencement -

- I. These rules may be called the **'The High Court of Tripura e-courts services (appointment, condition of service & conduct) rules 2013.**
- II. They shall come into force on the date of their publication in the official Gazette.

2. Application. - These rules shall apply to all persons appointed to the service including the existing System Officers, System Assistant included in such eCourts service before or after the commencement of these rules.

3. Definition - (1) In this rules unless the context otherwise requires -

- a. "Chief Justice" means the Chief Justice of the High Court of Tripura.
- b. "Direct Recruitment" means recruitment otherwise then by promotion or transfer and it includes recruitment by absorption.
- c. "Gazette" means the Tripura Gazette.
- d. "High Court" means the High Court of Tripura.
- e. "Officers and staff" means the Officers and staff appointed under these rules.
- f. "Registrar General" means the Registrar General of the High Court of Tripura.
- g. "Rules" means the High Court of Tripura e-courts services (appointment, condition of services & conduct) rules 2013.
- h. "Schedule" means the schedule annexed to this rules.
- i. "State Government" means the Government of Tripura.

(2) All other words and expressions used and not defined herein shall have the same meaning respectively assigned to them in the service rules applicable to other members of the High Court Service.

4. **Interpretation** - Unless the context otherwise requires, the General Clauses Act, 1897 with its all subsequent amendments shall apply for the interpretation of these rules.

5. **Officers and other staff** - The Officers and staff of the High Court of Tripura under the courts service shall be as specified in the **First Schedule**.

6. **Appointing Authority** - All appointments to the service and promotions therein shall be made by the Chief Justice.

7. **Method of recruitment, age limit and other qualifications, etc -**

(i) The method of recruitment, age limit, qualifications and other matters relating to the appointment and promotion in the service shall be as specified in the **Second Schedule**.

(ii) The syllabus and rules for the competitive examination for appointment to the Service shall be as specified in the **Third Schedule**.

(iii) The applications for such examinations shall be invited by the Registrar General by advertising the posts in such manner as he may deem fit and the applications shall be as in 'Form - A' annexed to the **Fourth Schedule**.

8. **Disqualification for appointment** - No person shall be eligible for appointment to the service -

a) Unless he / she is a citizen of India; or

b) If he / she has been dismissed from service by the Government, High Court, Statutory Local Authority; or

c) If he / she has been convicted of an offence involving moral turpitude; or

d) If he / she has more than one spouse living unless permitted by law governing him / her.

9. **Probation, officiating and confirmation.**- (1) Every person appointed to the service by absorption from amongst the existing officers and assistants or by other modes of direct recruitment shall be on probation for a period of two years as indicated against each post in the **Second Schedule**.

(2) Every person appointed to the service by promotion shall be on officiating basis for a period of two years:

(3) At the expiry of the period of probation or officiation, as the case may be, the Chief Justice shall consider the suitability of the person to hold the post to which he/she is absorbed and/ or appointed or promoted, and

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- (I) if he / she is found suitable to hold the post, the Registrar General with the approval of the Chief Justice, shall issue an order confirming his / her service in the post, and;
- (II) if he / she is not found suitable to hold the post to which he / she is absorbed and / or appointed or promoted, the Registrar General, with the approval of the Chief Justice, shall,
 - (a) if he / she is a promote, revert him / her to the post held by him / her prior to his / her promotion; and
 - (b) if he/she is a probationer, discharge him/her from service.

Provided that no person shall be discharged from service on such ground without providing him/her a reasonable opportunity of hearing.

10. Promotion - Promotion to all posts shall be made on the basis of merit -cum- seniority unless promotion of a member has been withheld as a penalty.

11. Absorption of existing officers and staff-

(i) The existing System Officers Class- II (D) Non- Gazetted and the System Assistant Class-III (B) Non- Gazetted shall be absorbed in the posts they are holding on the commencement of these rules and shall be eligible for pay and allowances and other facilities as admissible to the State Government employees holding equivalent posts, provided they fulfil the criteria regarding the age of recruitment for such posts. In case the staff concerned employed completed 30 months continues service in the corresponding posts on the date of absorption, he/she will be absorbed under regular scale in the post.

(ii) The criteria regarding minimum age and qualification prescribed in the second Schedule shall not apply for such recruitment by absorption.

(iii) For the purpose of absorption, Posts of System Officer and System Assistant shall be treated as the corresponding posts of System Officer Class- II (D) Non- Gazetted and the System Assistant Class-III (B) Non- Gazetted.

12. Seniority- For the purpose of direct recruitment through absorption to the various posts of officers and assistant from amongst the existing persons their seniority shall be determined as per merit list maintained by the High Court during their appointment and where no such merit list is maintained the seniority shall be determined on the basis of the date of joining and where the date of joining is same, it shall be determined on the basis of the seniority of the candidate in terms of age, qualification and experience.

13. The conditions of service and the Salary and Allowances of Officers and Staff:-

(i) The officers and staff shall be entitled to draw pay and allowances in the scale of pay at par the High Court employees holding equivalent posts;

(ii) In all matters like age of retirement, pension, Death-cum-Retirement Gratuity, pay and allowances, leave, other benefits and entitlements, the officers and staff shall be governed by the High Court Service rules as applicable to the other members of the High Court Service holding equivalent posts.

14. Posting & Transfer - Except as otherwise provided in the rules, the High Court shall have the exclusive power of posting and transfer the officers and staff under the courts service.

15. Disciplinary Authority.- The members of the service shall be under the disciplinary control of the Chief Justice, and disciplinary proceedings, except as otherwise provided in these rules, may be drawn up against them in accordance with the relevant rules applicable to the other members of the High Court Service holding equivalent posts.

16. Power to relax - Where the Chief Justice is of the opinion that it is necessary or expedient so to do, it may, by order and for reason, to be recorded in writing relax any of the provisions of these rules including schedule thereto with respect to any category of persons or posts.

17. Reservation- Except as otherwise provided in these rules, all appointments by absorption or by the other modes of direct recruitment to the service and promotion under these rules shall be subject to the provisions of the Tripura Scheduled Castes and Scheduled Tribes Reservation Act, 1991 and the Rules made there under. If no such suitable candidate is available, the posts will be filled up by the candidates other than those of the Schedule Caste and Schedule Tribe. In case of absorption of all the existing staff, they will be absorbed or appointed irrespective of whether required SC/ST Candidates have been appointed or not.

18. Other conditions of service.- Other conditions of service, for which no specific provision has been provided, shall be regulated in accordance with the rules as applicable to other members of the High Court Service.

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19. Interpretation - If any question arises as to the interpretation of these rules, the decision of the Chief Justice shall be final.

BY ORDER

Sd/-
(M.CHAKRABARTI)
REGISTRAR GENERAL

FIRST SCHEDULE

Sanctioned Posts in the Service

Sl No.	Name of Posts	High Court	District & Subordinate Courts			Total
			West Tripura Judicial District	North Tripura Judicial District	South Tripura Judicial District	
1.	Sr. System Officer (Group- B)	01	NIL	NIL	NIL	01
2.	System Officer (Group- B)	01	01	01	01	04
3.	System Assistant (Group- C)	02	02	02	02	08
Grand Total						13

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SECOND SCHEDULE

(A)

1. Name of the Post (s) - Sr. System Officer
2. No. of Post (s) - 1(one) for the High Court
3. Classification - Group -B Gazetted.
4. Grade & Scale - Rs.9,570-30,000/- -(P.B.-3), G.P.- Rs.3,500/-
5. Job description - To assist the High Court in Information and Communication Technology(ICT) system administration and management and also Controlling / performing of the Technical Works /System of eCourts with other documentation works in the respective establishment and also the works from time to time as assigned by Central Project Coordinator (CPC), High Court of Tripura, Agartala.
6. Method of recruitments whether by direct recruitment or by promotion or by deputation/ transfer and percentage of the vacancies to be filled by various methods. - By promotion from Systems Officer having minimum 3 years of working experience, failure of which by direct recruitment.
7. Age limit for direct recruitment - 22 to 40 years on the date of Advertisement. Upper age limit is relaxable by 5 years in case of Govt. Servent and in case of ST/SC candidates.
8. Educational and other qualification required for direct recruitment. - M.E/ M.Tech or B.E/ B. Tech/ MCA in Computer Science/ Engineering/ Information Technology/Electronics & Telecommunication with 2-years of working experience.
9. Whether age and educational qualifications prescribed for the direct recruitment will apply in case of promotes. - Not applicable.
10. Whether Selection post or Non Selection post. - Not applicable
11. Period of probation - 2 years

12. In case recruitment by promotion/
deputation/ transfer, grade from which
Promotion/ deputation/ transfer is to be
made. - Not applicable
13. If a D.P.C exists, what are its
compositions. - Not applicable.
14. Circumstances in which T.P.S.C is to be
consulted in making recruitment - Not applicable.

SECOND SCHEDULE

(B)

1. Name of the Post (s) - System Officer
2. No. of Post (s) - 4(four) (01 for High Court and 03 for District Courts) plus additional post (s) as and when created.
3. Classification - Group-B Non Gazetted.
4. Grade & Scale - Rs.9,570-30,000/-(P.B-3), G.P.- Rs.2,600/-
5. Job description - Controlling / performing of the Technical Works /System of eCourts with other documentation works in the respective establishment and also the works from time to time as assigned by Central Project Coordinator (CPC), High Court of Tripura, Agartala.
6. Method of recruitments whether by direct recruitment or by promotion or by deputation/ transfer and percentage of the vacancies to be filled by various methods. - Presently there are 4(four) Systems officers and they were recruited on contractual basis as per the guidelines laid down in the National Policy & Action Plan for implementation of ICT in the Indian Judiciary as prepared by the E-Committee, Supreme Court of India, New Delhi (1st August, 2005) for a period of 2(two) years through selection test and the officers are continuing in the service after a period of 2(two) years till the end of the project on 31-03-2014. The guidelines also talks about absorbing the engaged officers permanently in the establishment as of necessity. The officers presently engaged are required to be absorbed permanently since the E-Court Mission Mode Project is expanding and there is need of technical manpower to act as troubleshooters for various technical issues.

The guideline also says that " The technical manpower so created will be absorbed in the regular cadre of the courts for which the concerned State Governments, in consultation with the High Courts, should make appropriate provisions".

Any fresh recruitment of System Officer other than the 4(four) System Officer in service will be by direct recruitment.

7. Age limit for direct recruitment - 21 to 40 years on the date of Advertisement. Upper age limit is relaxable by 5 years in case of Govt. Servant and in case of ST/SC candidates.
8. Educational and other qualification required for direct recruitment. - Essentials:
i) Bachelor's Degree of Engineering/ Technology (B.E./ B. Tech.)/ in Computer Science/ Information and Communication Technology / Electronics & Telecommunication or MCA.
ii) At least 2 years of working experience.
9. Whether age and educational qualifications prescribed for the direct recruitment will apply in case of promotes. - Not applicable.
10. Whether Selection post or Non Selection post. - Not applicable
11. Period of probation - 2 years
12. In case recruitment by promotion/ deputation/ transfer, grade from which Promotion/ deputation/ transfer is to be made. - Not applicable.
13. If a D.P.C exists, what are its compositions. - Not applicable.
14. Circumstances in which T.P.S.C is to be consulted in making recruitment. - Not applicable.

SECOND SCHEDULE

(C)

- | | |
|---|---|
| 1. Name of the Post (s) | - System Assistant |
| 2. No. of Post (s) | - 8(eight) (02 for High Court and 06 for District Courts) plus additional post (s) as and when created. |
| 3. Classification | - Group - C |
| 4. Grade & Scale | - Rs.5,300 - 24,000/-(P.B.-2),G.P.-Rs.1,800/- |
| 5. Job description | - To assist the Sr. System Officer and the Systems Officer in Controlling / performing of the Technical Works /System of eCourts with other documentation works in the respective establishment and also the works from time to time as assigned by Central Project Coordinator (CPC), High Court of Tripura, Agartala. |
| 6. Method of recruitments whether by direct recruitment or by promotion or by deputation/ transfer and percentage of the vacancies to be filled by various methods. | - Presently there is 1(one) System Assistant in High Court and he was recruited on contractual basis as per the guidelines laid down in the National Policy & Action Plan for implementation of ICT in the Indian Judiciary as prepared by the E-Committee, Supreme Court of India, New Delhi (1 st August, 2005) for a period of 2(two) years through selection test and he is continued in the service after the period of 2(two) years till the end of the project on 31-03-2014. The guidelines also talks about absorbing the engaged Systems Assistants permanently in the establishment as of necessity. The Systems Assistant presently engaged is required to be absorbed permanently since the E-Court Mission Mode Project is expanding and there is need of technical manpower to act as troubleshooters for various technical issues. |

The guideline also says that " The technical manpower so created will be absorbed in the regular cadre of the courts for which the concerned State Governments, in consultation with the High Courts, should make appropriate provisions".

Any fresh recruitment of System Assistant other than the 1(one) System Assistant mentioned above will be by direct recruitment.

7. Age limit for direct recruitment - 21 to 40 years on the date of Advertisement. Upper age limit is relaxable by 5 years in case of Govt. Servant and in case of ST/SC candidates.
8. Educational and other qualification required for direct recruitment. - Essentials:
i) Graduate in any discipline.
ii) Govt. Recognized Diploma in ITI or equivalent in Hardware & Networking.
iii) At least 1 year of working experience.
9. Whether age and educational qualifications prescribed for the direct recruitment will apply in case of promotes. --Not Applicable
10. Whether Selection post or Non Selection post. --Not applicable
11. Period of probation --2 years
12. In case recruitment by promotion/ deputation/ transfer, grade from which Promotion/ deputation/ transfer is to be made. --Not applicable
13. If a D.P.C exists, what are its compositions. --Not applicable.
14. Circumstances in which T.P.S.C is to be consulted in making recruitment. --Not applicable.

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THIRD SCHEDULE

Syllabus and Rules for the Competitive Examination

{See Rule 7(II)}

The competitive examination shall include the following subject and each subject will carry marks shown against it.

WRITTEN EXAMINATION : 150 MARKS IN TOTAL

Parts	Subjects	Syllabus for the written paper	Marks
I	English	This part of the written paper will test the candidate's proficiency in the language and it may include translation from Bengali to English, narration, voice change etc. The standard will be that of HS (10+2 stage)	25
II	Quantitative aptitude & Reasoning	This will test the speed, reasoning, Intelligence and accuracy of the candidate.	50
III	General Knowledge & Current Affairs	This part will test the General Intelligence and power of observation of the candidate regarding matters of national & International Affairs.	25
IV	Professional Knowledge	This part will test the technical knowledge of the candidate on his subject.	50

PRACTICAL TEST: 25 MARKS

I	Practical Test	25
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VIVA VOCE: 25 MARKS

I	Viva voce	25
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FOURTH SCHEDULE

FORM - A
(see rule 7(iii))

Affix self-attested
recent Passport
Colour Photograph

(Also provide one
extra copy of
photograph)

To
The Registrar General,
High Court of Tripura,
Agartala.

Subject : Application for the post of under the High Court of Tripura, Agartala.

Ref : Your Advertisement bearing No. dated published
in the daily local newspaper the dated on the above subject.

Sir,

With reference to the above, I would like to offer myself as a candidate for the post of
..... under the High Court of Tripura. My necessary particulars are as follows:

01.	Name of the post applied for	:	
02.	Name of the Applicant (in block letters)	:	
03.	Father's/ Husband's Name	:	Shri/ Late
04.	Present postal Address	:	Village PO , PIN PS , Sub Divn District , State
05.	Age as on the date of the Advertisement	:	DD.....MM.....YY
06.	Nationality	:	
07.	Caste Status	:	UR/ST/SC/PH/OBC
08.	Educational Qualification	:	
09.	Technical Qualification in Computer Application/ Hardware & Networking.	:	
10.	Working Experience	:	
11.	Employment Exchange Regn No., if any	:	
12.	Contact No.	:	Land: Cell:
13.	E-MAIL ID.	:	

Date :

Place:

(Full Signature of the Candidate)

Enclosed : Attested copies of the aforesaid documents including Permanent Residential Certificate
are annexed herewith (..... sheets of paper).

3. Amendment of Second Schedule (A)

In the Principal Rules, for the words and figures, "*Grade & Scale - Rs. 9570-30,000/- (P.B-3), G.P. - Rs. 3,500/-*" against serial No.4 in Second Schedule (A), the following shall be substituted, namely;

'Pay Scale: Pay in the Level-13 of Pay Matrix as per Tripura State Civil Services (Revised Pay) (First Amendment) Rules, 2018.'

4. Amendment of Second Schedule (B)

(i) In the Principal Rules, for the words and figures, "*Grade & Scale- Rs. 9570-30,000/- (P.B.-3), G.P.- Rs. 2,600/-*" against serial No.4 in Second Schedule (B), the following shall be substituted, namely;

"Pay Scale: Pay in the Level-11 of Pay Matrix as per Tripura State Civil Services (Revised Pay) (First Amendment) Rules, 2018."

(ii) In the Principal Rules, for the words and figures in Second Schedule (B) for Column-8 regarding *Educational and other qualification required for direct recruitment*, the following shall be substituted, namely;

Educational and other qualifications	Working experience
B.E./ B.Tech. in Computer Science / Information Technology / Electronics & Telecommunication OR MCA / M.Sc. (I.T.) / M.Sc. (Computer Science) from a UGC/AICTE approved Institute/ College / University.	The candidate must have at least 2(two) years (full-time) working experience in the relevant field from any Govt. Department or Multinational Company or Private Limited Company.

5. Amendment of Second Schedule (C)

(i) In the Principal Rules, for the words and figures, "*Grade & Scale - Rs.5,300-24,000/- (P.B-2), G.P- Rs. 1,800/-*" against serial No.4 in Second Schedule (C), the following shall be substituted, namely;

"Pay Scale: Pay in the Level-7 of Pay Matrix as per Tripura State Civil Services (Revised Pay) (First Amendment) Rules, 2018."

(ii) In the Principal Rules, for the words and figures in Second Schedule (C) for Column-8 regarding *Educational and other qualification required for direct recruitment* the following shall be substituted, namely;

Educational and other qualifications	Working experience
Graduates in any discipline and one year diploma in Hardware & Networking / Computer Application / I.T. from any Govt. recognized institute/ITI /DOEACC. OR B.Sc. (Computer Science)/B.Sc. (I.T.) / B.C.A. OR B.E./ B.Tech. in Computer Science / I.T. / Electronics & Telecommunication from a UGC/ AICTE approved Institute/College /University.	The candidate must have at least 1 year (full-time) working experience in the Hardware and Networking field from any Govt. Department or Multinational Company or Private Limited Company.

By order

Sd/-

(S.G.Chattopadhyay)
Registrar General

TRIPURA STATE PAY MATRIX 2018 [See Rule 3(1)(vi)]

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Published by Authority
EXTRAORDINARY ISSUE

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**PART--I-- Orders and Notifications by the Government of Tripura,
The High Court, Government Treasury etc.**

**HIGH COURT OF TRIPURA
AGARTALA**

No.F.4(22)(a)-HC/2026/22211

Dated, September 22, 2026

NOTIFICATION

In exercise of the powers conferred by Article 229 of the Constitution of India, Hon'ble the Chief Justice of the High Court of Tripura with the approval of the Hon'ble Governor of the State of Tripura, does hereby make the following rules further to amend "The High Court of Tripura e-Courts Services (Appointment, Condition of Service & Conduct) Rules, 2013" namely-

1. Short title and Commencement:

(1) These Rules shall be called “The High Court of Tripura e-Courts Services (Appointment, Condition of Service & Conduct) (2nd Amendment) Rules, 2026.”

(2) They shall come into force with immediate effect.

2. Amendment of First Schedule:

- (i) In The High Court of Tripura e-Courts Services (Appointment, Condition of Service & Conduct) Rules, 2013 hereinafter referred to as the Principal Rules, for the First Schedule, the following shall be substituted, namely;

“FIRST SCHEDULE”
Sanctioned Posts in the Service

Sl No	Name of Posts	High Court	District Courts	District & Subordinate Courts								Total
				West Tripura	Sepatijala	Gomati	South	Khowai	Dhalai	Unakoti	North Tripura	
1	Computer Analyst (Group-A Gazetted)	1	1									2
2	Sr. System Officer (Group -B Gazetted)	1	1									2
3	System Officer (Group-B Non Gazetted)	1		1	1	1	1	1	1	1	1	9
4	System Assistant (Group-C Non Gazetted)	2		2	2	2	2	2	2	2	2	18
	Grand Total											31

3. Amendment of Second Schedule(A)

(i) In the Principal Rules, for the figures “1(one) against serial No. 2 in Second Schedule(A), the following shall be substituted, namely;

02(two)(01 for the High Court of Tripura and 01 for the District Courts)

4. Amendment of Second Schedule(B)

(i) In the Principal Rules, against serial No. 6 in Second Schedule(B), the following shall be substituted, namely;

6.	Method of recruitments whether by direct recruitment or by promotion or by deputations/transfer and percentage of the vacancies to be filled by various method	-	By promotion from the System Assistant having minimum 5 years of working experience, failure of which by direct recruitment.
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5. Insertion of Second Schedule(D)

SECOND SCHEDULE

(D)

- | | | | |
|----|---------------------|---|---|
| 1. | Name of the Post(s) | - | Computer Analyst |
| 2. | No. of Post(s) | - | 2(two) (01 for High Court and 01 for District Courts) |
| 3. | Classification | - | Group-A Gazetted |
| 4. | Grade & Scale | - | Pay Band-4 of 15600-39100 with Grade Pay of Rs. 6600/- Level-15 as per Tripura As per Tripura state pay Matrix Table, 2018 |
| 5. | Job Description | - | To assist the High Court in Information and Communication Technology(ICT) system administration and management and also controlling/performing of the Technical Works/System of e-Courts with other documentation works in the respective establishment and also the works from time to time as assigned by Central project coordinator(CPC), |

High Court of Tripura, Agartala.

- | | |
|---|--|
| 6. Method of recruitments whether by direct recruitment or by promotion or by deputations/transfer and percentage of the vacancies to be filled by various method | - By promotion from the Sr. System Officer having minimum 5 years of working experience, failure of which by direct recruitment. |
| 7. Age limit for direct recruitment | - 22 to 40 years on the date of Advertisement. Upper age limit is relaxable by 5 years in case of Govt. Servant and in case of ST/SC candidates. |
| 8. Educational and other qualification required for direct recruitment. | - ME/M.Tech or MCA in computer Science/Engineering/ Information Technology/Electronics & Telecommunication with 2 years of working experience |
| 9. Whether age and educational qualifications prescribed for the direct recruitment will apply in case of promotes | - Not applicable |
| 10. Whether Selection post or Non Selection post | - Not applicable |
| 11. Period of probation | - 2 years |
| 12. In case of recruitment by promotion/deputation/transfer, grade from which promotion/deputation/transfer is to be made | - Not applicable |
| 13. If a D.P.C exists, what are its compositions | - Not applicable |
| 14. Circumstances in which T.P.S.C. is to be consulted in making recruitment- | - Not applicable. |

By Order

Sd/-
(Angshuman Debbarma)
Registrar General